

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 1ST DAY OF NOVEMBER, 2001

Original Application No. 638 of 1996

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.C.S.CHADHA, MEMBER(A)

Suresh Chandra Awasthi, son of
Shri Shiv Kumar Awasthi, R/o
104 A/32, Ram bagh, Kanpur
at present working as Supervisor, Income Tax
Office Mainpuri.

... Applicant

(By Adv: Shri Vijai Bahadur)

versus

1. The Union of India through the Chief Commissioner of Income Tax, Kanpur.
2. The Chief Commissioner of Income Tax, Kanpur.
3. The Commissioner of Income Tax Kanpur.
4. The Deputy Commissioner of Income Tax, Range-II, Kanpur.

... Respondents

(By Adv: Shri Amit Sthalekar)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

After the matter was argued for some time it appears that the representation of the applicant was rejected by the Commissioner Income Tax by order dated 24.4.1995. This fact was communicated to the applicant on 1.5.1995. The communication letter has been filed as (Annexure A-1) but order dated 24.4.1995 ^{has a} ~~has not~~ been filed now ^{nor} neither there is any challenge for reasons stated therein. In these circumstances learned counsel for the applicant submitted that he may be allowed to withdraw this OA with liberty to file fresh petition and the respondents may be directed to provide a copy of the order dated 24.4.1995 within two weeks from ^{the date}

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the date a copy of this order is filed.

The OA is accordingly dismissed as withdrawn with liberty to the applicant to file a fresh OA challenging order dated 24.4.1995 on merits. The copy of the order dated 24.4.1995 shall be given to the applicant within two weeks from the date a copy of this order is filed. There will be no order as to costs.

C.S.Chadha
(C.S.CHADHA)
MEMBER(A)

(R.R.K.TRIVEDI)
VICE CHAIRMAN

Dated: 01.11.2001

Uv/